

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/TL/2026

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to NERGS III Siang Basin Transmission Limited.

Petitioner : NERGS III Siang Basin Transmission Limited (NIISBTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.271/AT/2026

Subject : Application under Section 63 of Electricity Act, 2003 for the adoption of Transmission Charges with respect to the Transmission System "NERGS-III Siang Basin" being established by NERGS III Siang Basin Transmission Limited.

Petitioner : NERGS III Siang Basin Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Varun Sharma, NIISBTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the representative for the Petitioner submitted that, in compliance with the directions issued vide Record of Proceedings dated 7.7.2026, the Petitioner has impleaded NERES XVI Power Transmission Limited, and the revised memo of parties has also been filed vide affidavit dated 9.7.2026. He further submitted that CTUIL has already furnished its recommendation dated 11.6.2026, has also filed its compliance affidavit, and that no objections have been received.

2. Considering the submissions made by the representative for the Petitioner, the Commission directed the PFCCL, in Petition No. 271/AT/2026, to clarify the apparent inconsistency between the BEC Minutes and BEC Certificate, both dated 25.3.2026, particularly in relation to the comparison of the discovered transmission charges with

the levelised tariff worked out in accordance with the CERC Tariff Regulations within 15 days.

3. Subject to the above, these matters were reserved for orders.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)